the revision of date of birth of judges of High Courts and Supreme Court;

- (b) how many of these proposals were accepted and on what grounds; and
- (c) how many of these proposals were rejected and on what grounds?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) Supreme Court—Nil.

High Courts—17.

(b) and (c) Five proposals were accepted and 11 proposals were rejected. In the 17th case, the Judge concerned resigned before his correct age could be determined. The reasons for accepting or rejecting the proposals are mainly that the dates of birth of the Judges concerned entered in documents like village or Municipal Birth Registers, the Matriculation Examination Certificates, Service Records and horoscopes did not tally with each other. The date of birth in each case was decided on the basis of the documents which were consi dered more dependable.

UNIFORM SCALES FOR COLLEGE TEACHERS

585. SHRI ARJUN ARORA: Will the Minister of EDUCATION be pleased to state the steps so far taken by Government to secure the introduction of uniform scales of pay for • college teachers in the country?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): The Government of India have recommended uniform scales of pay for college teachers in the country and have agreed to give 80 per cent of the additional expenditure involved for a period of five years with effect from 1st April, 1966. So far, the proposals of the Governments of Andhra Pradesh, Assam, Madras, Maharashtra, West Bengal and Uttar Pradesh have been accepted, while those of Gujarat are under consideration. The matter is being actively pursued with the remaining State Governments.

PATEL NAGAR MINERALS AND INDUSTRIE (P) LTD.

to Questions

586. SHRI NIREN GHOSH: SHRI A. P. CHATTERJEE: SHRI ARAVINDAKSHAN KAIMAL:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

- (a) whether it is a fact that Patel Nagar Minerals and Industries (P) Ltd., Workers' Union, of West Bengal have submitted its character of d&-mands to RLC (Asansol) in March, 1967;
- (b) if so, whether any conciliation meeting was held; and
- (c) if not, what are the reasons for the delay?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAISUKHLAL HATHI): (a) Yes.

- (b) Yes.
- (c) Does not arise.

STRIKE IN Com FACTORY IN ALLEPPT, KERALA

587. SHRI NIREN GHOSH:
SHRI A. P. CHATTERJEE:
SHRI ARAVINDAKSHAN
KAIMAL:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

- (a) whether Government are aware that there was a two-hour protest strike in all the Coir Factories in Alleppey district, Kerala on the 19th June, 1967 as a first step towards an indefinite strike for the revision of wages;
- (b) whether Government are aware of the likely effect of a long-drawn strike in this sector on the foreign exchange earnings of the country; and

(c) what steps Government proposes to undertake to avert the situation and protect our foreign exchange earnings?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAI-SUKHLAL HATHI): (a) to (c) There is no information available with the Government. The matter falls in the State sphere.

STUDENTS' GUIDANCE CENTRES

- 588. SHRI R. P. KHAITAN: Will -the Minister of EDUCATION be pleased to state:
- (a) whether the University Grants Commission has suggested the formation of Students' Guidance Centres in educational institutions:
- (b) whether these centres would function as an alternative to the Students' Unions; and
- (c) the nature of responsibility to be borne by these Guidance Centres according to the Commission and the extent to which Government agree with that?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): (a) Yes, Sir. The Commission has suggested the setting up of counselling and guidance centres in universities and colleges.

- (b) No, Sir.
- (c) The Commission considers that these Centres would give to students advice and guidance with regard to their vocational, educational and personal problems.

Government agree with the views of the Commission.

BAN ON URDU WEEKLY

- 589. SHRI D. THENGARI: Will the Minister of HOME AFFAIRS be uleased to state:
- (a) whether it is a fact that the entry of a Urdu Weekly, published

from London, has been banned in India; and

to Questions

(b) if so, the name of the weekly?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). In exercise of powers conferred by rule 45 of Defence of India Rules, 1962, an order was issued in respect of the Urdu Weekly "Mashriq" on the 19th October, 1965 published in the Gazette of India dated 30th October, 1965.

JUDICIAL SERVICE CADRES FOR DELHI AND HIMACHAL PRADESH

- 590. SARDAR RAM SINGH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that two joint cadres of judicial service for Delhi and Himachal Pradesh will be created soon;
- (b) whether any decision has been taken in this regard; and
- (c) if so what would be the services for which the cadres are being creat ed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (c). It is proposed to constitute two joint judicial services for Delhi and Himachal Pradesh which would be designated as the Delhi and Himachal Pradesh Higher Judicial Service and the Delhi and Himachal Pradesh Civil Service (Judicial Branch). The former will include posts of District and Sessions Judges and comparable posts and the latter will include posts of Sub-Judges, Judicial Magistrates and comparable posts. The rules for constituting the services are being framed.

RAIDS BY MIZO REBELS

- 551. SARDAR RAM SINGH: Will the Minister of HOME AFFAIRS be pleased to state:
 - (a) the number of times the Mizo